



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ५४]

मंगळवार, ऑक्टोबर ३, २०२३/आश्विन ११, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ९८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra National Law University (Amendment) Act, 2023 (Mah. Act No. XLV of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLV OF 2023.

(First published after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 3rd October 2023).

An Act further to amend the Maharashtra National Law University Act, 2014.

Mah. VI **WHEREAS** it is expedient further to amend the Maharashtra National of 2014. Law University Act, 2014 for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :-

Short title. **1.** This Act may be called the Maharashtra National Law University (Amendment) Act, 2023.

Amendment of section 35 of Mah. VI of 2014. **2.** In section 35 of the Maharashtra National Law University Act, 2014 (hereinafter referred to as “the principal Act”), for sub-section (3), the following sub-section shall be substituted, namely :—

“ (3) The accounts when audited shall be published by the Executive Council and a copy of the accounts together with the audit report shall be placed before the General Council and also shall be submitted to the State Government within one year of the close of the financial year. The State Government shall cause the audited annual accounts of the university received by it to be laid before both Houses of the State Legislature. ”.

Amendment of section 37 of Mah. VI of 2014. **3.** In section 37 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely :—

“ (2) The university shall submit the copies of the annual report along with the resolution of the General Council thereon to the State Government within one year from the conclusion of the academic year. The State Government shall lay the same before both Houses of the State Legislature at their next earliest session. ”.